

## GENERAL EXEMPTION NO. 202

**Exemption to the goods imported for the purpose of organizing the International Cricket Council World Cup 2011:****[Notifn No. 7/11-Cus., dt. 9.2.2011]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby exempts the goods of the description specified in column (2) of the Table below and falling under the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported into India for the purpose of organizing the International Cricket Council World Cup 2011 (hereinafter referred as World Cup), from the whole of the duty of customs leviable thereon which is specified in the said First Schedule and from the whole of the additional duty leviable thereon under section 3 of the said Customs Tariff Act, subject to the conditions specified in column (3) of the said Table, namely:-

TABLE

S. No.	Description of goods	Conditions
(1)	(2)	(3)
1.	Sport equipments;	(a) Imported by the Board of Control for Cricket in India (hereinafter referred as BCCI) or by any importer authorized in writing by BCCI in relation to World Cup, 2011 indicating,- the name and address of the importer and the description, quantity and value of the said goods and that the said goods are required for the purpose specified in this condition ;
2.	Medical instruments;	
3.	Photographic and audio-visual equipment and supplies;	
4.	Broadcast equipment and supplies;	(b) Such importer, at the time of clearance of the goods shall furnish a bond for the value of the imported goods supported by a bank guarantee to the extent of twenty office equipment; five percent of the said value, to the satisfaction of the Assistant Commissioner of Customs or Deputy Commissioner of Customs, undertaking that all such goods shall be re-exported within three months from the date of official closure of the World Cup and shall pay an amount equal to the duty leviable on the imported goods but for the exemption under this notification in the event of failure to do so; and
5.	Computer and other	
		(c) Such goods shall be imported and re-exported from the sea ports at Mumbai or Chennai, Inland Container Depot at Tuglakabad or airports at Mumbai, Chennai or Delhi.

